

[श्री कंवर लाल गुप्त]

इलैक्शन कमिशन के पास शिकायत की है कि ठीक तरह से वहां इलैक्शन नहीं हो रहा है, वहां पर डेमोक्रेसी का रैप हो रहा है, वहां पर डेमोक्रेसी खतरे में है। मैं आपको पढ़कर सुनाना चाहता हूँ कि उन्होंने क्या शिकायत की है :

"They have also complained to the Chief Election Commissioner that the Government is using official machinery to further the prospects of the Congress at the Poll."

MR. DEPUTY SPEAKER : This is an allegation. (Interruptions)

AN HON. MEMBER : It is a fact.

श्री कंवर लाल गुप्त : ला मिनिस्टर यहां बैठे हुए हैं। मैं उनकी सेवा में यह अर्ज कर रहा हूँ। मैं शिव नारायण जी को बधाई देना चाहता हूँ कि उन्होंने बहुत अच्छी बात कही है और मैं उनकी बात से इतिफाक भी करता हूँ। सदन का हर माननीय सदस्य यह चाहता है कि फ्री एंड फेयर इलैक्शन हो। मैं चाहता हूँ कि इलैक्शन कमिशन को ला मिनिस्टर साहब कहें कि उसका एक अधिकारी वहां जाये और देखे कि किसी भी तरह का इंटरफीयरेंस फेयर एंड फ्री इलैक्शन में न हो। इसका पूरा-पूरा प्रवर्ध किया जाएगा, यह आश्वासन मैं ला मिनिस्टर से चाहता हूँ।

इसके अलावा मैं यह भी चाहता हूँ कि आल इंडिया रेडियो से भी घोषणा की जाए कि हर एक आदमी को आजादी है वोट की और जितना वह चाहे वोट कर सकता है, दे सकता। चूंकि आपकी कांग्रेस में से दस-बारह लोग निकल गए हैं इस वास्ते आपकी हालत एक खिसियानी बिल्ली की तरह की हो रही है। आपको जो इस वजह से इंसल्ट हुई है उसको बचाने के लिए आज आप किसी भी कीमत पर इस इलैक्शन को जीतना चाहते हैं फिर चाहे वह पुलिस के डंडों के जोर से हो या किसी

और तरीके से हो। वहां पर सादे कपड़ों में हजारों पुलिस के लोग इन्होंने छोड़ रखे हैं और वे गांव-गांव जाकर गांवों में फैलकर कांग्रेस का काम कर रहे हैं और अतंर मचा रहे हैं, हरिजनों को डराया जा रहा है कि तुम्हें कांग्रेस को वोट देना पड़ेगा। इसके साथ-साथ यह भी कहा जा रहा है कि अगर कांग्रेस का कैंडीडेट जीत जाएगा तो वह मिनिस्टर बनेगा और अगर तुमने . .

MR. DEPUTY-SPEAKER : I am not concerned with the things as to how the propaganda goes on. If the Law Minister has got anything to say on the specific question put by the hon. Member, he might reply to it. Regarding the Election Commission, of course, it is an independent authority.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : Under the Constitution, the duty of conducting elections even in a State for a State Assembly is vested in the Chief Election Commissioner. And, therefore, if there are any complaints in this House regarding the conduct of election in Haryana, I shall be happy to transmit the statements made here to the Chief Election Commissioner. He is an independent authority.

SHRI KANWAR LAL GUPTA : He must assure us of a fair and impartial election.

SOME HON. MEMBERS rose—

MR. DEPUTY-SPEAKER : No, no. I am proceeding to the next business.

11.36 hrs.

CONTEMPT OF COURTS BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : I beg to move that this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts

of courts and to regulate their procedure in relation thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 27th November, 1968 and communicated to this House on the 29th November, 1968 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

Shri Nathu Ram Ahirwar
 Shri S. M. Banerjee
 Shri R. D. Bhandare
 Shri Y. B. Chavan
 Shri C. Chittibabu
 Shri Ram Dhani Das
 Shri M. Deiveekan
 Shri Shri Chand Goyal
 Shri Kanwar Lal Gupta
 Shri J. N. Hazarika
 Shri Ghayoor Ali Khan
 Shri Vikram Chand Mahajan
 Shri Maharaj Singh
 Shri B. P. Mandal
 Shri P. Govinda Menon
 Shri V. Viswanatha Menon
 Shri Srinibas Mishra
 Shri Piloo Mody
 Shri Anand Narain Mulla
 Shri C. Muthusami
 Shri Amrit Nahata
 Shri K. K. Nayar
 Shri Bhaljibhai Ravjibhai Parmar
 Chaudhuri Randhir Singh
 Shri K. Narayana Rao
 Dr. Sisir Kumar Saha
 Shrimati Savitri Shyam
 Shri Vidya Charan Shukla
 Shri S. M. Siddayya
 Shri Pravinsinh Natavarsinh Solanki

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MR. DEPUTY-SPEAKER: The question is :

“That this House do concur in the recommendation of Rajya Sabha that the

The motion was adopted.